

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.196/2003 in
OA 2701/2000

New Delhi this the 16th day of July, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (j)
Hon'ble Shri V.K.Majotra, Member (A)

1. Shri Dharam Raj,
S/O Shri Surat Singh,
r/o Village and P.O. Chochi
District Jhajjar, Haryana.
2. Shri Sanjeev Kumar,
S/O Shri Jeet Singh,
r/o Village Chitoli,
PO Bhatiyana, Distt. Ghaziabad,
Uttar Pradesh.

..Petitioners

(By Advocate Shri Ashwani Bhardwaj,
Learned counsel through proxy counsel
Shri Sachin Chauhan)

VERSUS

1. Shri R.S. Gupta,
Commissioner of Police,
Police Headquarters, I.P.Estate,
New Delhi.

..Respondent

(By Advocate Shri Vijay Pandita)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Both learned counsel heard in CP 196/2003.

2. Shri Vijay Pandita, learned counsel has submitted the affidavit together with annexures of the relevant orders, including the order of the Hon'ble Delhi High Court in Civil Writ Petition no.3784/2003 dated 7.7.2003, copies placed on record. Copy of this affidavit has also been given to the learned proxy counsel for the petitioners. In the order, the High Court has stated, inter alia, that the learned counsel for the

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respondents/petitioners in the present case very fairly states that in view of the pendency of the present writ petition, they would not press the Contempt Petition before the Tribunal. In this context, we find force in the submissions made by Shri Vijay Pandita, learned counsel that since the High Court is seized of the matter, the present CP does not survive.

3. In the above facts and circumstances of the case, for the reasons given above, CP 196/2003 is dismissed. Notice issued to the alleged contemner/respondent is discharged. File be consigned to the record room.

V.K.Majotra?

(V.K.Majotra)
Member (A)

Lakshmi Swaminthan

(Smt. Lakshmi Swaminthan)
Vice Chairman (J)

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